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O.A.No.50/07

ORDER DATED: 14.02.2007

Heard the Applicant, in person, and Mr. U.B.Mohapatra, Ld. Sr. Standing Counsel for the Respondents.

The Applicant prays for interim order to allow the payment of dues. It was pointed out by Ld. Sr. Standing Counsel that since the interim prayer and the main prayer are almost same, the interim prayer is not permissible and we are inclined to agree to that. However, as pointed out by Ld. Sr. Standing Counsel, Annexure-A/3 is the order of the Principal Accountant General communicated by Deputy Accountant General (Admn), which clearly shows that full pay and allowances to the Applicant shall be made from 31.05.2001 to 24.04.2005. Copy of it has been received by the Applicant on 23.12.2006 and on next day i.e. on 24.12.2006 he has filed a representation before Principal Accountant General (Audit-I) (Annexure-A/4) where it has been mentioned that he has received Annexure-A/3 and he has requested for payment of all his dues. No decision appears to have been taken on this.

Since six months time is not over, it is premature to entertain this application but in view of the fact that the Applicant is superannuating on 30.04.2007, as agreed by both the parties, the Principal Accountant General is to dispose of the representation pending with

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him preferably within 30 days from the date of receipt of this order.

With the above observation, the O.A. is disposed of.

Send copies of this order, along with copies of the O.A., to the Respondents and free copies of this order be given to the Applicant and to Ld. Sr. Standing Counsel for the Respondents.

BBR
MEMBER (ADMN.)

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VICE-CHAIRMAN